

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER OIL AND NATURAL GAS COMMISSION ACT

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar-navis): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy of the Oil and Natural Gas Commission (Third Amendment) Rules, 1962, published in Notification No. G.S.R. 1444 dated the 3rd November, 1962, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-562/62.]

UNIVERSITY GRANTS COMMISSION (BUDGET AND ACCOUNTS) RULES

The Minister of Education (Shri K. L. Shrimali): I beg to lay on the Table a copy of the University Grants Commission (Budget and Accounts) Rules, 1962, published in Notification No. G.S.R. 1218, dated the 29th September, 1962, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-563/62.]

NOTIFICATIONS UNDER COPYRIGHT ACT

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following orders under section 43 of the Copyright Act 1957:—

- (i) The International Copyright (Sixth Amendment) Order, 1962, published in Notification No. S.O. 2600 dated the 18th August, 1962.
- (ii) The International Copyright (Seventh Amendment) Order, 1962 published in Notification No. S.O. 2878 dated the 18th September, 1962.
- (iii) The International Copyright (Eighth Amendment) Order, 1962 published in Notification No. S.O. 2944 dated the 25th September, 1962.

- (iv) The International Copyright (Ninth Amendment) Order, 1962 published in Notification No. S.O. 3195 dated the 18th October, 1962.

[Placed in Library. See No. LT-564/62.]

STATEMENTS RE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS DURING THE VARIOUS SESSIONS

The Minister of Defence Production (Shri Raghuramaiah): Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (i) Supplementary Statement No. I Second Session, 1962 (Third Lok Sabha). [See Appendix I, annexure No. 73].
- (ii) Supplementary Statement No. IV First Session, 1962 (Third Lok Sabha). [See Appendix I, annexure No. 74].
- (iii) Supplementary Statement No. IV Sixteenth Session, 1962 (Second Lok Sabha). [See Appendix I, annexure No. 75].
- (iv) Supplementary Statement No. VII Fifteenth Session, 1961 (Second Lok Sabha) [See Appendix I, annexure No. 76].
- (v) Supplementary Statement No. VIII Fourteenth Session, 1961 (Second Lok Sabha). [See Appendix I, annexure No. 77].

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs (Shri Datar):

- (i) Sir, I beg to relay on the Table a copy each of the fol-